

RATIFIED

Minutes of Meeting No.31/11 scheduled on 16.11.2010 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 31/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 actually held on 16.11.2010 under the Chairpersonship of Ms. Shubhra, Jt. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A, U.B.	23063321 Extn.3318	DHI
2.	Sh S.K. Jain, D.O.	429A, U.B.	23063321 Extn.3318	DIPP.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A, N.B.	23063802 Extn.2459	DC(MSME),
4.	Sh. A.K. Mishra, AIA	13-A, U.B.	23063332	M/o Steel
5.	Sh. Rajiva Kumar, Dy. D.G.F.T	306, U.B.	23061562 Ext. 388	DGFT
6.	Sh. B.K. Sachdeva, FTDO	404, U.B.	23061562 Ext.265	DGFT

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:21/39/80-ALC2/2008	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/01574/AM09/	RLA File :31/24/040/00230/AM09/	Lic.No/Date:3110036420 15.12.2008	
	Decision : As per written comments of DHI vide their U.O. Note No.3(85)/09-TSW(B)/547 dated 08.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- Export The export product No.E-53177 weight is 1100kgs.; E-53304 weight is 1850.50kgs.; E-53305 A weight is 5100kgs.; E-53305-B weight is 5100kgs.; E-53306 weight is 568kgs; E-53307 weight is 3305kgs.; E-53308 weight is 1500kgs.; E-53310 weight is 1700kgs.to be incorporated in the license. Import 1. Item no 55 to 62 to be deleted. 2. Item no 36 & 37 to be allowed as applied for. 3. Item no 32 & 33- Quantity of import to be reduced to 506 each. 4. All other items to be allowed under GN-4. The Regional Authority may take necessary action accordingly.			

2	Case No.:17/27/80-ALC2/2009	Party Name:CARCLO TECHNICAL PLASTICS PVT.LTD,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00406/AM10/	RLA File :07/24/040/00666/AM09/	Lic.No/Date:0710063731 19.03.2009	Defer Date:28.12.2010
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.12.2010.			

3	Case No.:3/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00325/AM10/	RLA File :04/24/040/00292/AM09/	Lic.No/Date:0410107117 21.08.2009	
Decision : As per written comments of DHI vide their U.O. Note No.3(40)/10-TSW(B)/496 dated 29.09.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> 1. The total weight of export product for two sets is 41514 MT & the same to be incorporated in the licence. The word “Auxiliaries” to be deleted from the description of export product. <u>Import per unit</u> - Item no 1- 746 MT with 3% wastage. - Item no 2- 201 MT with 3% wastage. - Item no 3- 16 MT with negligible wastage. - Item no 4 - 9 MT with negligible wastage. - Item no 5- 2 MT with negligible wastage. - Item no 6- Hollows to be allowed at 916 MT with 10 % wastage. CS tubes at 1377 MT with 2% wastage, CS PIPE (SEAMLESS) at 517 MT & ERW 483 MT with 2% wastage. - Item no 7- Blooms to be allowed at 301 MT with 30 % wastage (as was recommended for 0410103660 dtd 03-04-09.). AS tubes at 1145 MT with 2% wastage, AS PIPE (SEAMLESS) at 385 MT with 2% wastage. - Item no 8- 117.3 MT with 2% wastage. - Item no 9- 61 MT with. Quantity is 274 numbers to be incorporated in the license. - Item no 10- As applied for Welding wire- 35 MT, Electrode-3 MT, Cobalt based powder 2 MT, welding Flux 2v MT . - Item no 14,18 & 25 to be deleted as these are not components of the export product. - Item no 24 to be allowed as applied for. - Item no 20,24,31 & 32 as applied for with accountability clause. - Item no 43 to 71 are allowed as per spares policy. - All other items are components and allowed under GN-4 . The Regional Authority may take necessary action accordingly.				

4	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:28.12.2010
Decision : The Committee observed that the comments called for from DGCA are yet to be received. The Committee, therefore, decided to remind them through D.O. for expediting their comments. The case may be re-listed on 28.12.2010.				

5	Case No.:6/29/80-ALC2/2009	Party Name:TEKSONS LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00435/AM10/	RLA File :03/95/040/00291/AM10/	Lic.No/Date:0310540943 08.10.2009	

Decision : The representative of DHI was present in the meeting. After deliberating upon the case, the committee decided to ratify the norms in respect of the subject advance authorization as per SION C-1891 as per the request of the firm.

The Regional Authority may take necessary action accordingly.

6	Case No.: 45/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00511/AM10/	RLA File :11/24/040/00015/AM10/	Lic.No/Date:1110021160 13.10.2009	Defer Date:11.01.2011
Decision : The Committee deliberated on the comments of the DHI given vide U.O. Note No. 3(80)/10-TSW(B)/525 dated 19.10.2010 and observed that the comments are not complete with reference to items at Sl. No. 2 to 6. Therefore, it was decided that DHI should re-examine the case with reference to import items Sl. No. 2 to 6 for comments and to re-list the case for 11.01.2011.				

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Case No.:8/31/80-ALC2/2009	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
HQ File :01/80/050/00456/AM10/	RLA File :05/23/040/00063/AM10/	Lic.No/Date:0510251132 20.10.2009	

Decision : As per written comments of DIPP vide their U.O. Note dated 12.10.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export Items:-

S.No.	Description	Quantity
1.	Seal Ring part no. 2310031201 (made with Fluroelastomer)	60,000 Nos.(1524 Kg.)
2.	Seal Ring part no. 230633127 (made with Fluroelastomer)	45,000 Nos.(360 Kg.)
3	ORing part no. 2303532211 (made with Fluroelastomer)	59,700 Nos.(268.65 Kg.)
4	ORing part no. 2308232101(made with Fluroelastomer)	20,000 Nos.(88 Kg.)
5.	ORing part no. 2327932111(made with Fluroelastomer)	20,000 Nos.(73.6 Kg.)
6.	ORing part no. 2332032121(made with Fluroelastomer)	1,500 Nos.(72.75 Kg.)
7.	ORing part no. 2340032101(made with Fluroelastomer)	1,500 Nos.(92.7 Kg.)
8.	Gasket art no. 2300631161(made with Fluroelastomer)	10,000 Nos.(15 Kg.)

Import Items:-

S.No.	Description	Quantity
1.	Synthetic Rubber (Fluroelastomer) DAI/EL (G-755)	2043.77 Kg.

The Regional Authority may take necessary action accordingly.

Case No.: 16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
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8	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date:28.12.2010
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.12.2010.				

9	Case No.:6/39/80-ALC2/2009	Party Name:DASHMESH JACQUARD AND POWERLOOM	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Rejected
	HQ File :01/80/050/00602/AM10/	RLA File :33/24/040/00009/AM10/	Lic.No/Date:3310014265 12.11.2009	
	Decision : The Committee decided to reject the case on the ground that the firm has not furnished proper & complete reply to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

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Case No.: 24/35/80-ALC2/2009	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Approved
HQ File :01/80/050/00540/AM10/	RLA File :31/24/040/00159/AM10/	Lic.No/Date:3110040728 19.11.2009	

Decision : As per written comments of DHI vide their U.O. Note No. 3(128)/2009/TSW(B) dated 01.11.10, the ALC decided to ratify the norms in respect of the subject advance authorization as under:-

Export
The export description & quantity to be amended as given below.

Item description	Weight per piece in gms	Quantity
054177001(Plastic pipe clip) made of polyacetal	4.3	11,320,930 Numbers & 48.68 MT.

Import of 50.19 MT of polyacetal allowed.

The Regional Authority may take necessary action accordingly.

11	Case No.:3/37/80-ALC2/2009	Party Name:S.M.PULP PACKAGING PVT.LTD	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00562/AM10/	RLA File :05/24/040/00378/AM10/	Lic.No/Date:0510253563 27.11.2009	Defer Date:28.12.2010
	Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The firm was asked to furnish details of the licence <u>utilization and also produce an attested copy of Vehicle R/C, if</u> Vehicle has been imported and being utilized. The case may be re-listed on 28.12.2010.			

12	Case No.:2/39/80-ALC2/2009	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00598/AM10/	RLA File :31/24/040/00152/AM10/	Lic.No/Date:3110041006 11.12.2009	Defer Date:28.12.2010
	Decision : The Committee handed over the firm's reply to DIPP for examination and comments and to relist the case for 28.12.2010.			

13	Case No.:18/3/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00018/AM11/	RLA File :31/24/040/00172/AM10/	Lic.No/Date:3110041009 11.12.2009	Defer Date:28.12.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was observed that the firm has not submitted proper reply. The firm was advised in the personal hearing held on 21.09.2010 to submit proper reply. It was decided by the Committee to ask the firm to submit the proper reply and call for the following information/clarification failing which their case will be rejected. The case may be re-listed on 28.12.2010. 1. Information in respect of Sl.No.4&5 of the Standard Deficiency Format. 2. As per information submitted by the firm vide their letter dated 29/06/2010, net weights of imported and indigenous inputs in export product are 402.06 MT & 76.135 MT respectively (Total: 478.195 MT). However, net weight of export product has been indicated as 407.404 MT and the same may be clarified. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items from Sl. No. 1 to 5.			

14	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:28.12.2010
	Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments The case may be re-listed on 28.12.2010.			

15	Case No.:36/47/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00755/AM10/	RLA File :06/24/040/00038/AM10/	Lic.No/Date:0610016960 05.01.2010	

Decision : The Committee after deliberating upon the case and decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Handle ASM-R/RL RR Asst/Handle ASM R/RL RR Asst LH/Handle ASM R/RL RR Asst RH	1 No.

Raw-material Recommended for Import	Quantity
1. For 1 kg weight of parts/component of Polyamide 66 Resin i) Polyamide 66 Resin ii) Master Batch Colour Concentrate	1.00 Kg.(net-to-net) 0.02 Kg.
2. For 1 kg weight of parts/component of Polypropylene Impact Copolymer i) Polypropylene Impact Copolymer ii) Master Batch Colour Concentrate	1.03 Kg. 0.02 Kg.
3. Relevant Sprints	Net-to-net basis
4. Relevant Bolts	Net-to-net basis
5. Relevant Damper	Net-to-net basis

The Regional Authority may take necessary action accordingly.

16	Case No.:1/45/80-ALC2/2009	Party Name:STARION INDIA P.LTD	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00688/AM10/	RLA File :31/24/040/00211/AM10/	Lic.No/Date:3110041587 20.01.2010	Defer Date:28.12.2010
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.12.2010.			

17	Case No.:9/45/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00696/AM10/	RLA File :31/24/040/00184/AM10/	Lic.No/Date:3110041632 22.01.2010	Defer Date:28.12.2010
	Decision : The Committee after deliberating upon the case and decided to ask the firm to give proper reply as per personal hearing held on 21.09.2010 otherwise the case will rejected without further notice and relist the case for 28.12.2010.			

18	Case No.:21/45/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00708/AM10/	RLA File :31/24/040/00200/AM10/	Lic.No/Date:3110041728 28.01.2010	Defer Date:28.12.2010
	Decision : The Committee after deliberating upon the case decided to ask the firm to give proper reply as per personal hearing held on 21.09.2010 otherwise the case will rejected without further notice and relist the case for 28.12.2010.			

	Case No.:25/45/80-ALC2/2009	Party Name:ALTEM POWER LIMITED	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
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19	HQ File :01/80/050/00712/AM10/	RLA File :31/24/040/00222/AM10/	Lic.No/Date:3110041766 01.02.2010	Defer Date:28.12.2010
	Decision : The representative of DHI present in the meeting informed that firm reply is incomplete & has following discrepancies. It was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 28.12.2010. 1. The firm proposes to import Synchronous generator when the export product is Wind turbine fan & fabrication which needs clarification. 2. The firm proposes to import 5 bearing (Item no 6) against export of 10 number of Wind turbine fan & fabrication.(Item no 3 of export.) 3. The word “fabrication” is there in the export product but there is no fabrication involved in the manufacturing process.			

20	Case No.:8/51/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00799/AM10/	RLA File :07/21/040/01035/AM10/	Lic.No/Date:0710069725 01.02.2010	Defer Date:28.12.2010
Decision : The Committee observed that the comments called for from DIT are yet to be received. The ALC, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.12.2010.				

21	Case No.:3/1/80-ALC2/2010	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00832/AM10/	RLA File :07/24/040/00411/AM10/	Lic.No/Date:0710069722 01.02.2010	Defer Date:11.01.2011
Decision : The Committee deliberated on the comments of the DHI given vide U.O. Note U.O. Note No.3(153)/09-TSW(B) dated 21.09.10 and observed that the comments are not complete. There are 20 items of export but import items are only 10. Therefore, it was decided that DHI should re-examine the case with reference to fact that import should Co-relate with respective export product to help the regularization/redemption of the case after completion of export and to re-list the case for 11.01.2011				

22	Case No.:26/45/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00713/AM10/	RLA File :05/23/040/00147/AM10/	Lic.No/Date:0510257387 02.02.2010	Defer Date:28.12.2010
Decision : The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.12.2010.				

23	Case No.:27/45/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00714/AM10/	RLA File :05/23/040/00148/AM10/	Lic.No/Date:0510257390 02.02.2010	Defer Date:28.12.2010
Decision : The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.12.2010.				

24	Case No.:22/3/80-ALC2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00022/AM11/	RLA File :31/24/040/00198/AM10/	Lic.No/Date:3110041936 15.02.2010	
	Decision : As per written comments of DHI received vide their U.O. Note No.3(127)/09-TSW(B)/506 dated 11.10.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- Net weight of export & import item no 14 to 16 is 3115 kg. So there is no manufacturing activity involved & hence to be deleted. Net weight of export item no 17 & 21 is less than the net weight of imported items & hence to be deleted. The export item to be amended & list of 16 export items with corresponding weight given in their reply of dated 21-08-10 to be incorporated in the license. Components to be allowed under GN-4 and Raw material allowed as applied for with 2% wastage. Item no 21 to 24 & item no 6 to be deleted. The Regional Authority may take necessary action accordingly.			

25	Case No.:47/47/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00766/AM10/	RLA File :06/24/040/00046/AM10/	Lic.No/Date:0610017254 16.02.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(16)/10-TSW(B) dated 12.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The total export weight is 16,080 kg & the same to be incorporated in the license. <u>Import</u> 16,884 kg of Thermo plastic Elastomer with 5% wastage as applied for. The Regional Authority may take necessary action accordingly.			

26	Case No.:22/7/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00096/AM11/	RLA File :09/24/040/00447/AM10/	Lic.No/Date:0910041035 22.02.2010	Defer Date:28.12.2010
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.12.2010.			

27	Case No.:16/49/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00785/AM10/	RLA File :03/94/040/00986/AM10/	Lic.No/Date:0310561988 25.02.2010	

Decision : As per written comments of DHI vide their U.O. Note No.3(81)/10-TSW(B)/503 dated 04.09.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Import

Import items Sl no 1 to 32 & 34 to 56 are required for export product Nos 1 & 2 allowed under GN-4. The word "OR EQUI" to be deleted from the description of imports.

Item no 33 of import, required for manufacture of Export no 3 are not allowed as the firm has not given requisite information in respect of this item. It is noted that Cif value of import item 33 is Rs 10.76 crores against Fob value of export no 3 at Rs 2.6 Crores only is resulting in negative value addition.

The Regional Authority may take necessary action accordingly.

28	Case No.: 21/7/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00095/AM11/	RLA File :09/24/040/00522/AM10/	Lic.No/Date:0910041258 10.03.2010	Defer Date:28.12.2010
Decision : The Committee noted that the firm has sought time for submission of reply. The Committee, therefore, decided to remind the firm for expediting the certain information immediately failing which their case will be rejected without any further delay and to relist the case for 28.12.2010.				

29	Case No.: 32/51/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00823/AM10/	RLA File :03/95/040/00808/AM10/	Lic.No/Date:0310564122 11.03.2010	Defer Date:28.12.2010
Decision : The representative of DHI has informed the Committee that firm had submitted two applications for export of 700 MWe Boilers. The firm had replied vide their letter of dated 3/10th July 2010. The reply was incomplete. The firm's representative was asked to submit the calculations of some of the representative items which have high wastage or high weight. The firm has submitted reply vide their letter of dated 29-10-10. On initial scrutiny of reply it is noted that the firm has substantially changed the net weight of many components while maintaining same gross weight resulting in increase in wastage. For example following items may be seen. 1. Import Item no 42- Bottom frame ring- The firm has not given the Cutting diagram in support of the calculation. 2. Item no 44- Shell 1- Net weight has changed from 6248 kg to 2417 kg but Gross weights has remained unchanged at 9981 kg. This has resulted in drastic increase in wastage. The reason for the change has not been given. 3. Item no 45 & 46- The discrepancy is similar to above. 4. Item no 47- Conical Shell- Gross weight given now matches with earlier weight of 2894 kg. But net weight has changed from 2450 kg to 1139 kg resulting in drastic increase in wastage. The reason for the change has not been given. Cutting diagram in support of the calculation is not available. There may be similar change in other items also, with the result total net weight & wastage given earlier may also change. The Committee decided that the firm should re-look the earlier list and submit revised figures with Justification & clarifications wherever changes have taken place. The case may be re-listed on 28.12.2010.				

Case No.: 14/3/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
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	HQ File :01/80/050/00014/AM11/	RLA File :03/95/040/00813/AM10/	Lic.No/Date:0310564429 12.03.2010	Defer Date:28.12.2010
30	Decision : The representative of DHI has informed the Committee that firm had submitted two applications for export of 700 MWe Boilers. The firm had replied vide their letter of dated 3/10th July 2010. The reply was incomplete. The firm's representative was asked to submit the calculations of some of the representative items which have high wastage or high weight. The firm has submitted reply vide their letter of dated 29-10-10. On initial scrutiny of reply it is noted that the firm has changed substantially the net weight of many components while maintaining same gross weight resulting in increase in increase in wastage. For example following items may be seen. 1. Import Item no 42- Bottom frame ring- The firm has not given the Cutting diagram in support of the calculation. 2. Item no 44- Shell 1- Net weight has changed from 6248 kg to 2417 kg but Gross weights has remained unchanged at 9981 kg. This has resulted in drastic increase in wastage. The reason for the change has not been given. 3. Item no 45 & 46- The discrepancy is similar to above. 4. Item no 47- Conical Shell- Gross weight given now matches with earlier weight of 2894 kg. But net weight has changed from 2450 kg to 1139 kg resulting in drastic increase in wastage. The reason for the change has not been given. Cutting diagram in support of the calculation is not also available. There may be similar change in other items also with the result total net weight & wastage given earlier may also change. The Committee decided that the firm should re-look the earlier list and submit revised figures with Justification & clarifications wherever changes have taken place. The case may be re-listed on 28.12.2010.			

31	Case No.:16/7/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00090/AM11/	RLA File :03/94/040/01060/AM10/	Lic.No/Date:0310564639 12.03.2010	Defer Date:28.12.2010
	Decision :The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be relisted on 28.12.2010.			

32	Case No.:9/1/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00838/AM10/	RLA File :09/24/040/00501/AM10/	Lic.No/Date:0910041387 19.03.2010	Defer Date:28.12.2010
	Decision : The Committee observed that the comments called for from Ministry of Home Affairs are yet to be received. The ALC, therefore, decided to remind them for expediting their comments. It is also decided by the ALC to advise the firm to appear before the NC to explain their case in person along with full facts; drawing/pictures etc. The case may be relisted on 28.12.2010.			

33	Case No.:34/7/80-ALC2/2010	Party Name:RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00108/AM11/	RLA File :06/24/040/00051/AM10/	Lic.No/Date:0610017515 19.03.2010	Defer Date:28.12.2010
	Decision : The ALC noted that the firm has sought time for submission of reply/documents etc.. The ALC, therefore, decided to remind the firm for expediting the certain information immediately failing which their case will be rejected without any further delay and to relist the case for 28.12.2010.			

34	Case No.:8/1/80-ALC2/2010	Party Name:SATA VIKAS INDIA PRIVATE LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00837/AM10/	RLA File :05/24/040/00529/AM10/	Lic.No/Date:0510260906 22.03.2010	Defer Date:28.12.2010
Decision : The Committee noted that firm's application is incomplete. The Committee, therefore, decided to remind the RA (with a copy) to the firm to furnish 4 set of application complete and to relist the case for 28.12.2010.				

35	Case No.:16/1/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00845/AM10/	RLA File :31/24/040/00242/AM10/	Lic.No/Date:3110042472 23.03.2010	Defer Date:28.12.2010
Decision : The Committee after deliberating upon the case and decided to ask the firm to give proper reply as per personal hearing held on 21.09.2010 otherwise the case will rejected without further notice and relist the case for 28.12.2010.				

36	Case No.:23/1/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00852/AM10/	RLA File :04/24/040/00321/AM10/	Lic.No/Date:0410112741 29.03.2010	
Decision : As per written comments of DHI vide their U.O. Note No.3(40)/10-TSW(B)/498 dated 29.09.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-				
<u>Export</u>				
1. The total weight of export product for two sets is 44970 MT & the same is to be incorporated in the licence. The word "Auxiliaries" should be deleted from the description of export product.				
<u>Import per unit</u>				
1. Item no 1- 746 MT .				
2. Item no 2- 201 MT .				
3. Item no 3- 92MT.				
4. Item no 4 - 9 MT.				
5. Item no 5- 2 MT .				
6. Item no 6- Allowed Hollows at 916 MT with 10 % wastage. CS tubes at 1377 MT with 2% wastage, CS PIPE (SEAMLESS) at 517 MT & ERW 483 MT with 2% wastage.				
7. Item no 7- Allowed Blooms at 301 MT with 30 % wastage, AS tubes at 926 MT with 2% wastage and AS PIPE (SEAMLESS) at 385 MT with 2% wastage.				
8. Item no 8- 336 MT with 2% wastage.				
9. Item no 9- 60.2 MT with 2% wastage. Quantity is 274 numbers to be incorporated in the license.				
10. Item no 10- Welding wire- 35 MT, Electrode-3 MT, Cobalt based powder 2 MT, welding Flux 2v MT as applied by the firm.				
11. Item no 13,17,20,27 to be deleted as these are not components of the export product.				
12. Item no 45 to 83 are spares & to be allowed as per spares policy.				
13. All other items are components & to be allowed under GN-4 .				
The Regional Authority may take necessary action accordingly.				

Case No.:16/3/80-ALC2/2010	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
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HQ File :01/80/050/00016/AM11/	RLA File :04/24/040/00332/AM10/	Lic.No/Date:0410112797 31.03.2010	
37	Decision : As per written comments of DIPP vide their U.O. Note dated 16.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of 36.525 MT to be specified with the quantity of export product. 2. Quantities of import items at Sl No. 3, 7, 13, 14, 40, 41, 42, 48, 49, 51, 52 & 56 to be modified as 7 Nos., 3 Nos., 144 Nos., 24 Nos., 8 Nos., 4 Nos., 3 Nos., 184 Nos., 2 Nos., 7 Nos., 62 Nos. & 2 Nos. respectively. 3. Import items at Sl. No.37, 54, 55, 58,61, 62, 93 & 96 to be deleted. 4. Quantities of import items from Sl. Nos. 15 to 34 to be allowed as 80.69 Meters (2.742 MT) , 5.2 Meters (0.296 MT) , 9.8 Meters (0.857 MT), 25.76 Meters (0.423MT), 15.75 Meters(0.454 MT), 48.11 Meters (0.083 MT), 126.05 Meters (5.469 MT), 6.01 Meters (0.015 MT), 184.52 Meters (11.348 MT), 23.64 Meters (1.922 MT), 18 Meters (0.10 MT), 6 Meters (0.02 MT), 239.92 Meters (1.324 MT), 186.55 Meters (2.149 MT), 25.4 Meters (3.42 MT), 29.37 Meters (0.66 MT), 6.45Meters (0.021 MT), 6.93 Meters (0.053 MT), 0.1 Meters (0.002 MT) & 0.505 Meters (0.022 MT) respectively inclusive of 2 % wastage. 5. Rest of the import items to be allowed on net to net basis. 6. Import of components to be allowed with accountability clause. The Regional Authority may take necessary action accordingly.		

38	Case No.: 21/9/80-ALC2/2010	Party Name:ALSTOM PROJECTS	Meet No/Date:31/80-	Status:
		INDIA LIMITED,	ALC2/2010 16.11.2010	Closed
	HQ File :01/80/050/00134/AM11/	RLA File :03/94/040/01139/AM10/	Lic.No/Date:0310567657 31.03.2010	
Decision : The Committee noted that the firm has requested vide their letter dated 16.10.2010 for cancellation of license to Zonal Jt. D.G.F.T., Mumbai and therefore ratification of norms of the subject license is not required. The Committee, therefore, decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.				

39	Case No.: 5/3/80-ALC2/2010	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00005/AM11/	RLA File :04/24/040/00338/AM10/	Lic.No/Date:0410112870 05.04.2010	
Decision : As per written comments of DHI of vide their U.O. Note No.3(22)/10-TSW(B)/495 dated 29.09.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The description of the export product to be amended to “BFB Boiler of capacity 210 TPH”. The export product weight is 399.542 MT & the same to be incorporated in the license. <u>Import</u> 1. Item no 1 to 16 are seamless tubes. Allowed 2% wastage on utilized quantity in the list of items at Annexure I to their letter of dated 09-08-10. 2. Item no 17 to be deleted as its use & calculation has not been given. 3. Item no 18 & 19 to be deleted as the firm has not imported the same. The Regional Authority may take necessary action accordingly.				

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Case No.: 28/7/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Approved
HQ File :01/80/050/00102/AM11/	RLA File :34/24/040/00219/AM10/	Lic.No/Date:3410026751 06.04.2010	

Decision : As per written comments of C&PC vide their O.M. No. 46011/55/2010-PC.II dated 25.10.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Micro Irrigation Equipments (Emmiting Pipe Systems) Streamline 16080 1.49L/H, 0.30 M, 1000 M	1 Meter (Weight 10.24gm+/-2%)
Raw-material allowed for Import	Quantity
1. HDPE Granules	9.602 gm
2. Master Batch	0.400 gm
3. Emitters (Drippers)	3.4 No. (0.442 gm)

The Regional Authority may take necessary action accordingly.

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Case No.:29/7/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Approved												
HQ File :01/80/050/00103/AM11/	RLA File :34/24/040/00228/AM10/	Lic.No/Date:3410026752 06.04.2010													
Decision : As per written comments of C&PC vide their O.M. No. 46011/55/2010-PC.II dated 25.10.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-															
<table><tr><th>Item to be Exported</th><th>Quantity</th></tr><tr><td>Micro Irrigation Equipments (Emmiting Pipe Systems) Streamline 16080 1.60 L/H, 0.20 M, 1000 M</td><td>1 Meter (Weight 11.65gm+/-2%)</td></tr><tr><th>Raw-material allowed for Import</th><th>Quantity</th></tr><tr><td>1. HDPE Granules</td><td>10.771 gm</td></tr><tr><td>2. Master Batch</td><td>0.449 gm</td></tr><tr><td>3. Emitters (Drippers)</td><td>5.10 No. (0.663 gm)</td></tr></table>				Item to be Exported	Quantity	Micro Irrigation Equipments (Emmiting Pipe Systems) Streamline 16080 1.60 L/H, 0.20 M, 1000 M	1 Meter (Weight 11.65gm+/-2%)	Raw-material allowed for Import	Quantity	1. HDPE Granules	10.771 gm	2. Master Batch	0.449 gm	3. Emitters (Drippers)	5.10 No. (0.663 gm)
Item to be Exported	Quantity														
Micro Irrigation Equipments (Emmiting Pipe Systems) Streamline 16080 1.60 L/H, 0.20 M, 1000 M	1 Meter (Weight 11.65gm+/-2%)														
Raw-material allowed for Import	Quantity														
1. HDPE Granules	10.771 gm														
2. Master Batch	0.449 gm														
3. Emitters (Drippers)	5.10 No. (0.663 gm)														
The Regional Authority may take necessary action accordingly.															

	Case No.: 30/7/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00104/AM11/	RLA File :34/24/040/00232/AM10/	Lic.No/Date:3410026753 06.04.2010	

Decision : As per written comments of C&PC vide their O.M. No. 46011/55/2010-PC.II dated 25.10.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Micro Irrigation Equipments (Emmiting Pipe Systems), 0.30 M, 1000 M Streamline 16100 2.1L/H, 0.30 M, 2000 M	1 Meter (Weight 13.43gm+/-2%)
Raw-material allowed for Import	Quantity
1. HDPE Granules	12.729 gm
2. Master Batch	0.530 gm
3. Emitters (Drippers)	3.40 No. (0.442 gm)

The Regional Authority may take necessary action accordingly.

Case No.:23/7/80-ALC2/2010	Party Name:DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Approved
HQ File :01/80/050/00097/AM11/	RLA File :05/23/040/00229/AM10/	Lic.No/Date:0510262793 22.04.2010	

43 **Decision :** As per written comments of C&PC vide their O.M. No.46011/58/2010-PC-II dated 25.10.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported (Export Item No. 1& 2)	Quantity
Primary Element	1 No.
Raw-material recommended for Import	Quantity
1. Relevant Media Filter Paper	1.03 kg/kg content in the export product
2. Raw material recommended for 1 kg. weight of Polyurethane content in the export product	
(i) Isocyanate	0.459 kg
(ii) Polyol	0.561 kg
	1.020 kg

Item to be Exported (Export Item No. 3& 4)	Quantity
Safety Element	1 No.
Raw-material Recommended for Import	Quantity
1. Relevant Element Paper (Air Filled Component)	Net-to-net
2. Raw Material recommended for 1 kg. weight of Polyurethane content in the export product	
(i) Isocyanate	0.459 kg.
(ii) Polyol	0.561 kg
	1.020 kg.

Item to be Exported (Export Item No.5)	Quantity
Hydraulic Filter Assembly	1 No.
Raw-material allowed for Import	Quantity
Relevant Media Assembly	Net to Net

The Regional Authority may take necessary action accordingly.

44	Case No.:15/9/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00128/AM11/	RLA File :05/23/040/00012/AM11/	Lic.No/Date:0510263163 28.04.2010	Defer Date:28.12.2010
Decision : The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.12.2010.				

	Case No.:17/9/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00130/AM11/	RLA File :05/23/040/00233/AM10/	Lic.No/Date:0510263362 29.04.2010	Defer Date:28.12.2010

45	Decision : The Committee observed that the firm has furnished incomplete reply vide their letter dated 20.08.2010. The Committee, therefore, decided to remind the firm for expediting the following information failing which their case will be rejected without any further notice and to relist the case for 28.12.2010.		
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46	Case No.: 3/7/80-ALC2/2010	Party Name:LINCOLN HELIOS (I) LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00077/AM11/	RLA File :07/24/040/00021/AM11/	Lic.No/Date:0710071374 30.04.2010	Defer Date:28.12.2010
Decision : The representative of the DHI informed the Committee that the case is under study. The ALC, therefore, decided to defer the consideration and to relist the case for 28.12.2010.				

47	Case No.: 6/7/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00080/AM11/	RLA File :07/24/040/00024/AM11/	Lic.No/Date:0710071392 03.05.2010	
Decision : As per written comments of DIPP vide their U.O. Note dated 16.11.10, the ALC decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Net Empty weights of 400 Kgs., 1300 Kgs., 3200 Kgs., 430 Kgs. & 3200 Kgs., to be specified with the quantities of export products from S.Nos. 1 to 5 respectively. 2. Quantities of import items at Sl. Nos. 1, 2 & 3 allowed as 2303 Kgs., 234 Kgs. & 127 Kgs. respectively inclusive of 5 % wastage. 3. Quantities of import items from Sl. Nos. 10 to 14 allowed as 1.02 Kgs./ Kg content in the export product. 4. Quantities of import items from Sl. Nos. 15 to 22 allowed as 1.02 Mtr./ Mtr. content in the export product. 5. Rest of the import items allowed on net to net basis with accountability clause.				
The Regional Authority may take necessary action accordingly.				

48	Case No.: 15/7/80-ALC2/2010	Party Name:THE INDURE PVT. LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00089/AM11/	RLA File :05/24/040/00020/AM11/	Lic.No/Date:0510264158 12.05.2010	Defer Date:28.12.2010
Decision : The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.12.2010.				

49	Case No.: 30/9/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00143/AM11/	RLA File :61/24/040/00016/AM11/	Lic.No/Date:6110000447 13.05.2010	Defer Date:28.12.2010
Decision : The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.12.2010.				

50	Case No.:15/15/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00222/AM11/	RLA File :03/94/040/00102/AM11/	Lic.No/Date:0310574212 13.05.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 16.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weight of 2720 Kgs. to be specified with the quantity of each export product at Sl. No. 1 & 2. 2. Quantity of import item at Sl. No. 1 to be allowed as 4 Nos. on net to net basis. However, the duty free weight of this item to be allowed as 33.862 Kg inclusive of 2.6 % wastage as applied for. 3. Quantity of import item at Sl. No. 2 to be allowed as 6 Nos. on net to net basis. However, the duty free weight of this item to be allowed as 41.784 Kg inclusive of 2.6 % wastage as applied for. 4. Quantity of import item at Sl. No. 3 to be allowed as 8 Nos. on net to net basis. However, the duty free weight of this item to be restricted as 741.1 Kg inclusive of 22 % wastage after 20 % recovery. 5. Quantity of import item at Sl. No. 4 to be allowed as 4 Nos. on net to net basis. However, the duty free weight of this item to be restricted as 286.5 Kg inclusive of 13.2 % wastage after 20 % recovery. 6. Quantity of import item at Sl. No. 5 to be allowed as 8 Nos. on net to net basis. However, the duty free weight of this item to be restricted as 686.4 Kg inclusive of 15.6 % wastage after 20 % recovery. 7. Word “Relevant” to be prefixed with the descriptions of import items at Sl. No. 6, 7 & 8. 8. Quantity of import item at Sl. No 6 to be allowed as 2578.4 Kgs inclusive of 6.9 % wastage after 1/3rd recovery. 9. Quantity of import item at Sl. No 7 to be allowed as 149 Kgs inclusive of 11.7 % wastage after 1/3rd recovery. 10. Words “ OD 19.05 MM x 0.914 mm (WT)” to be suffixed with description of import item at Sl. No. 8 and quantity of this item to be allowed as 463 Kgs. inclusive of 2 % wastage. 11. Quantities of import items at Sl. Nos. 9, 10 & 11 to be allowed as 59.2 Kgs. each. The Regional Authority may take necessary action accordingly.			

51	Case No.:23/15/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Closed
	HQ File :01/80/050/00230/AM11/	RLA File :05/23/040/00040/AM11/	Lic.No/Date:0510264485 18.05.2010	
	Decision : The Committee noted that the firm has requested vide their letter dated 21.09.2010 for cancellation of license to Zonal Jt. D.G.F.T., New Delhi and therefore ratification of norms of the subject license is not required. The Committee, therefore, decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.			

	Case No.:6/9/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00119/AM11/	RLA File :05/24/040/00063/AM11/	Lic.No/Date:0510264573 19.05.2010	

Decision : As per written comments of DIPP vide their U.O. Note dated 16.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty weights of 28.84 MT, 28.84 MT, 26.95 MT, 26.95 MT, 26.95 MT, 26.95 MT, 20.62 MT & 20.62 MT to be specified with the quantities of export products from S.Nos. 1 to 8 respectively.
2. Word "Relevant" to be prefixed with the descriptions of import items at S. Nos. 1, 12, 13, 24, 31, 38, 45 & 52 to 58.
3. Quantities of import items at Sl. Nos. 1 & 13 to be allowed as applied for i.e. 5875 Kgs. each inclusive of 4.17 % wastage.
4. Quantities of import items at Sl. No.2 & 14 to be allowed as 1 No. each on net to net basis. However, duty free weight of each item to be restricted to 412 Kgs. inclusive of 14 % wastage after 20 % recovery.
5. Quantities of import items at Sl. No.3 & 15 to be allowed as 3 Nos. each on net to net basis. However, duty free weight of each item to be restricted to 1804 Kgs. inclusive of 14 % wastage after 20 % recovery.
6. Quantities of import items at Sl. No.4 & 16 to be allowed as 1 No. each on net to net basis. However, duty free weight of each item to be restricted to 2617 Kgs. inclusive of 26.7 % wastage after 20 % recovery.
7. Quantities of import items at Sl. No.5 & 17 to be allowed as 1 No. each on net to net basis. However, duty free weight of each item to be restricted to 2421 Kgs. inclusive of 26.7 % wastage after 20 % recovery.

8. Weights of 3 Kgs., 3 Kgs, 180 Kgs. & 180 Kgs. to be specified with the quantities of import items at Sl. No. 6, 18, 7 & 19 respectively and the same may be allowed on net to net basis.
9. Quantities of import items at Sl. No.8 & 20 to be allowed as 1 No. each on net to net basis. However, duty free weight of each item may be restricted to 717 Kgs. inclusive of 14 % wastage after 20 % recovery.
10. Weights of 12 Kgs., 12 Kgs. 400Kgs, 400 Kgs., 340 Kgs. & 340 Kgs. may be specified with the quantities of import items at Sl. No. 9, 21, 10, 22, 11 & 23 respectively and the same to be allowed on net to net basis.
11. Quantities of import items at Sl. Nos. 12 & 24 to be allowed as applied for i.e. 768 Kgs. each inclusive of 4.2 % wastage.
12. Quantities of import items at Sl. No. 25, 32, 39 & 46 to be allowed as 1 No. each on net to net basis. However, duty free weight of each item may be restricted to 2541 Kgs. inclusive of 26.7 % wastage after 20 % recovery.
13. Quantities of import items at Sl. No. 26, 33, 40 & 47 may be allowed as 1 No. each on net to net basis. However, duty free weight of each item may be restricted to 2351 Kgs. inclusive of 26.7 % wastage after 20 % recovery.
14. Weights of 12 Kgs to be specified with the quantities of import items at Sl. No. 27, 34, 41 & 48 respectively and the same to be allowed on net to net basis.
15. Weights of 1385 Kgs may be specified with the quantities of import items at Sl. No. 28, 35, 42 & 49 respectively and the same to be allowed on net to net basis.
16. Quantities of import items at Sl. No. 29, 36, 43 & 50 to be allowed as 4 Nos. each on net to net basis. However, duty free weight of each item may be restricted to 2481 Kgs. inclusive of 14 % wastage after 20 % recovery.
17. Quantities of import items at Sl. No. 30, 37, 44 & 51 to be allowed as 1 No. each on net to net basis. However, duty free weight of each item may be restricted to 414 Kgs. inclusive of 14 % wastage after 20 % recovery.
18. Quantities of import items at Sl. Nos. 31, 38, 45 & 52 to be allowed as applied for i.e. 768 Kgs. each inclusive of 4.2 % wastage.
19. Quantities of import items at Sl. Nos. 53 to 58 to be allowed as applied for inclusive of 4.2 % wastage
20. Import of components to be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

53	Case No.:20/9/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00133/AM11/	RLA File :17/24/040/00004/AM11/	Lic.No/Date:1710003338 21.05.2010	Defer Date:28.12.2010
	Decision : The representative of DHI informed the Committee that they have not received the firm's reply. The Committee directed to forward a copy of firm reply to DHI for examination and comments and to relist the case for 28.12.2010.			

54	Case No.:10/15/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00217/AM11/	RLA File :03/94/040/00114/AM11/	Lic.No/Date:0310575827 25.05.2010	Defer Date:28.12.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Quantities of import items at Sl. Nos. 1, 3 & 8 in Nos. also in addition to their weights. 2. Justification/basis for the wastages on import items at Sl. No. 1 to 8, 12 & 13 duly supported by the process of manufacture on these items.			

55	Case No.:21/15/80-ALC2/2010	Party Name:VOLKSWAGEN INDIA PRIVATE LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Closed
	HQ File :01/80/050/00228/AM11/	RLA File :31/24/040/00033/AM11/	Lic.No/Date:3110043395 26.05.2010	
	Decision : The Committee observed that the case is not covered in Duty Exemption Scheme and decided to ask the firm to apply in Import Licensing Scheme and also decided to close the case on the part of N.C. I. The Regional Authority may please take necessary action.			

56	Case No.:24/15/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00231/AM11/	RLA File :05/23/040/00058/AM11/	Lic.No/Date:0510265601 07.06.2010	Defer Date:28.12.2010
	Decision : The Committee observed that the comments called for from Ministry of Mines are yet to be received. The ALC, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.12.2010.			

57	Case No.:18/15/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00225/AM11/	RLA File :04/24/040/00061/AM11/	Lic.No/Date:0410114584 15.06.2010	Defer Date:28.12.2010
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.12.2010.			

	Case No.:25/15/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
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58	HQ File :01/80/050/00232/AM11/	RLA File :61/24/040/00024/AM11/	Lic.No/Date:6110000457 17.06.2010	Defer Date:28.12.2010
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.12.2010.				

59	Case No.:19/15/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00226/AM11/	RLA File :11/24/040/00011/AM11/	Lic.No/Date:1110022638 18.06.2010	Defer Date:28.09.2010
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 28.12.2010.				

60	Case No.:4/15/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00211/AM11/	RLA File :03/94/040/00261/AM11/	Lic.No/Date:0310580285 23.06.2010	Defer Date:28.12.2010
Decision : The representative of DHI informed the Committee that they have not received the firm's reply. The Committee directed to forward a copy of firm reply to DHI for examination and comments and to relist the case for 28.12.2010.				

61	Case No.:5/15/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00212/AM11/	RLA File :53/24/040/00010/AM11/	Lic.No/Date:5310010688 25.06.2010	Defer Date:28.12.2010
Decision : The Committee decided to examine the case on file and compare with earlier cases. The Committee also decided to remind the C&PC for expediting their comments and to relist the case for 28.12.2010.				

62	Case No.:33/15/80-ALC2/2010	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00240/AM11/	RLA File :07/24/040/00096/AM11/	Lic.No/Date:0710072614 06.07.2010	Defer Date:28.12.2010
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case 28.12.2010.				
1. Information in respect of Sl.No.3,6,8 & 9 of the Standard Deficiency Format. 2. Use of different types of "Testing Needles" in export product and justification/basis for their required quantities. 3. Justification/calculations for the quantities of import items from Sl. No. 16 to 23. 4. Specific use of import items from Sl .No. 24 to 28.				

	Case No.:51/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00529/AM11/	RLA File :61/24/040/00030/AM11/	Lic.No/Date:6110000473 15.07.2010	Defer Date:

63	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the ALC to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Specific item of export product and their weight separately with details of Auxiliaries & its weight separately. 2. Input Weight of each casting/ forging and corresponding finished weight. (Item wise) 3. Use of each component proposed for import in the manufacture of export product 4. Total value of insulating material proposed for import. 5. Length and weight of different types of pipes/tubes/low fin tubes proposed for import. 6. Serial no 4,5 ,9 & 11 of SDL export product wise. 7. Weight of different types of welding material proposed to be imported giving calculation and justifying quantity of import.
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64	Case No.: 17/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00495/AM11/	RLA File :09/24/040/00169/AM11/	Lic.No/Date:0910043002 06.08.2010	Defer Date:
	Decision : The Committee handed over the firm's application to DHI for examination and comments and to relist the case for 28.12.2010.			

65	Case No.:9/27/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00406/AM11/	RLA File :05/23/040/00118/AM11/	Lic.No/Date:0510270018 09.08.2010	Defer Date:28.12.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - Justification of quantity of import of raw material supported by document to examine their request.			

66	Case No.: 16/27/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00413/AM11/	RLA File :03/94/040/00371/AM11/	Lic.No/Date:0310587057 11.08.2010	Defer Date:28.12.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format. 2.Quantities of import items from Sl. Nos. 2 & 6 in Meters. also in addition to their weights.			

67	Case No.:38/27/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00435/AM11/	RLA File :31/24/040/00091/AM11/	Lic.No/Date:3110044331 13.08.2010	Defer Date:28.12.2010

Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: -

1. Information in respect of Sl.No.5 of the Standard Deficiency Format.
2. Export quantity in number.

68	Case No.:22/27/80-ALC2/2010	Party Name:MERIL LIFE SCIENCES PVT LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00419/AM11/	RLA File :52/24/040/00008/AM11/	Lic.No/Date:5210031621 17.08.2010	Defer Date:28.12.2010
	Decision : The Committee observed that the firm's application has been sent to C&PC on 22.10.2010. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.12.2010.			

69	Case No.:16/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00494/AM11/	RLA File :09/24/040/00176/AM11/	Lic.No/Date:0910043125 17.08.2010	Defer Date:
	Decision : The Committee handed over the firm's application in the meeting to DHI for examination and comments and to relist the case for 28.12.2010.			

70	Case No.:8/27/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00405/AM11/	RLA File :11/24/040/00027/AM11/	Lic.No/Date:1110022986 19.08.2010	Defer Date:28.12.2010
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.12.2010.			

71	Case No.:34/31/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00512/AM11/	RLA File :31/21/040/00158/AM11/	Lic.No/Date:3110044407 19.08.2010	Defer Date:
	Decision : The Committee noted that the firm's application's has been sent to DHI on 11.11.10. The Committee also directed to forward the firm's application to DIT for examination and comments and to relist the case on 28.12.2010.			

72	Case No.:40/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00518/AM11/	RLA File :09/24/040/00195/AM11/	Lic.No/Date:0910043236 24.08.2010	Defer Date:
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Item no 11 & 34 of import are one number each while export item is two numbers. 2. Specification of item of export. 3. Use of each item of import.			

73	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:
	Decision : The Committee noted that the firm's application's has been sent to Ministry of Defence on 11.11.10. The Committee therefore decided to remind Ministry of Defence for examination and comments and to relist the case on 28.12.2010.			

74	Case No.:38/31/80-ALC2/2010	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00516/AM11/	RLA File :05/23/040/00140/AM11/	Lic.No/Date:0510271768 30.08.2010	
	Decision : On the recommendation of representative of DC(MSME), the Committee decided to examine the norms on repeat basis as per advance authorization No. 0510256222 dated 14.01.2010 ratified Norms Committee Meeting No. 20/80 dated 17.8.2010 as under:- "Import of Polypropylene, HDPE and component on net-to-net basis for export of 50 Lakh numbers dispenser pumps containing 5,700 KG; HDPE, 28,350 Kg, PPH 110 MA Polypropylene and 31500 KG PP SRM 100 NC Polypropylene". The Regional Authority may take necessary action accordingly.			

75	Case No.:44/31/80-ALC2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00522/AM11/	RLA File :31/24/040/00111/AM11/	Lic.No/Date:3110044526 30.08.2010	Defer Date: 28.12.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format. 2. Specific item of export with complete specification & details of Accessories & spares. 3. Value of indigenous inputs. 4. The firm may clarify if the boiler drum is part of export product. If it is a part of export product, the raw material for the same may be indicated.			

	Case No.:20/31/80-ALC2/2010	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00498/AM11/	RLA File :31/24/040/00073/AM11/	Lic.No/Date:3110044527 31.08.2010	Defer Date: 28.12.2010

76	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.3,5 &11 of the Standard Deficiency Format of Export product. 2. Specific item of export with number & weight of each type. 3..Input for each export Product. 4. Sample of Export product.		
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77	Case No.: 41/31/80-ALC2/2010	Party Name:AKSH TECHNOLOGIES LTD.(A WHOLLY OWNED SUBSIDIARY	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00519/AM11/	RLA File :05/23/040/00142/AM11/	Lic.No/Date:0510271792 31.08.2010	Defer Date:28.12.2010
Decision : The Committee directed that the firm's request may be forwarded to DIT for examination and comments as the firm has asked for less Quantity of fibre perform @ 29 Grams per kilometer and to relist the case on 28.12.2010.				

78	Case No.: 21/27/80-ALC2/2010	Party Name:WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00418/AM11/	RLA File :04/24/040/00135/AM11/	Lic.No/Date:0410116896 02.09.2010	Defer Date:28.12.2010
Decision : The representative of the DHI informed the Committee that the case is under study. The ALC, therefore, decided to defer the consideration and to relist the case on 28.12.2010.				

79	Case No.: 31/31/80-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00509/AM11/	RLA File :31/24/040/00113/AM11/	Lic.No/Date:3110044584 06.09.2010	Defer Date:28.12.2010
Decision : On the recommendation of the representative DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking, export product-wise.				

80	Case No.: 43/31/80-ALC2/2010	Party Name:KINETIC ENGINEERING LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00521/AM11/	RLA File :31/24/040/00090/AM11/	Lic.No/Date:3110044615 06.09.2010	Defer Date: 28.12.2010
Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee the firm may clarify the justification of 5% wastage sought when import items are components. and to re-list the case on 28.12.2010.				

81	Case No.: 60/31/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00538/AM11/	RLA File :53/24/040/00014/AM11/	Lic.No/Date:5310011297 06.09.2010	Defer Date: 28.12.2010

Decision : The Committee decided to examine the case on file and compare with earlier cases. The Committee also decided to remind the C&PC for expediting their comments and to relist the case for 28.12.2010.

82	Case No.: 35/31/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00513/AM11/	RLA File :05/24/040/00219/AM11/	Lic.No/Date:0510272362 08.09.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 16.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of export product to be specified as 912 Kgs. 2. Quantity of import item to be allowed as 3830.4 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap. The Regional Authority may take necessary action accordingly.			

83	Case No.: 5/27/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00402/AM11/	RLA File :03/94/040/00547/AM11/	Lic.No/Date:0310592431 15.09.2010	Defer Date:28.12.2010
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed for 28.12.2010.			

84	Case No.: 10/27/80-ALC2/2010	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00407/AM11/	RLA File :04/24/040/00164/AM11/	Lic.No/Date:0410117235 16.09.2010	Defer Date:28.12.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format. 2. Specific item of export with complete specification.			

85	Case No.: 11/27/80-ALC2/2010	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00408/AM11/	RLA File :04/24/040/00158/AM11/	Lic.No/Date:0410117246 16.09.2010	Defer Date:28.12.2010
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format. 2. Detailed calculations for the quantity of import item at Sl. No. 4 supported by length and numbers of tubes in the export product			

	Case No.: 39/31/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
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86	HQ File :01/80/050/00517/AM11/	RLA File :03/95/040/00480/AM11/	Lic.No/Date:0310592767 16.09.2010	Defer Date:28.12.2010
Decision : The Committee directed to forward a copy of firm's application to DIPP for examination and comments and to relist the case for 28.12.2010.				

87	Case No.:12/27/80-ALC2/2010	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00409/AM11/	RLA File :09/24/040/00253/AM11/	Lic.No/Date:0910043538 17.09.2010	Defer Date:28.12.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.3,4,5,9 & 11 of the Standard Deficiency Format			

88	Case No.:13/27/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00410/AM11/	RLA File :05/24/040/00217/AM11/	Lic.No/Date:0510273206 21.09.2010	Defer Date:28.12.2010
	Decision : The Committee noted that the firm's application's has been sent to DIT on 10.11.10. The Committee therefore decided to remind DIT for examination and comments and to relist the case on 28.12.2010.			

89	Case No.:37/31/80-ALC2/2010	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00515/AM11/	RLA File :22/24/040/00040/AM11/	Lic.No/Date:2210010434 21.09.2010	Defer Date:28.12.2010
	Decision : The Committee directed to forward a copy of firm's application to DIPP for examination and comments and to relist the case for 28.12.2010.			

90	Case No.:47/31/80-ALC2/2010	Party Name:SIEMENS ROLLING STOCK PVT.LTD.	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00525/AM11/	RLA File :03/95/040/00491/AM11/	Lic.No/Date:0310593387 22.09.2010	Defer Date: 28.12.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

91	Case No.:15/27/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00412/AM11/	RLA File :03/94/040/00584/AM11/	Lic.No/Date:0310593584 23.09.2010	Defer Date:28.12.2010
	Decision : The Committee observed that the application of the firm has been forwarded to DIT. The Committee, therefore, decided to remind DIT call for the comments from DIT. The case may be re-listed on 28.12.2010			

92	Case No.:36/31/80-ALC2/2010	Party Name:RUBAMIN LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00514/AM11/	RLA File :34/24/040/00139/AM11/	Lic.No/Date:3410028082 23.09.2010	Defer Date:28.12.2010
Decision : The Committee decided that DC(MSME) may examine the case and submit their comments based on report of sub Committee in Nicomet's case. The case may be relisted on 28.12.2010.				

93	Case No.:15/31/80-ALC2/2010	Party Name:ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00493/AM11/	RLA File :03/94/040/00556/AM11/	Lic.No/Date:0310593566 23.09.2010	Defer Date:28.12.2010
Decision : The Committee directed to forward a copy of firm's application to DIT for examination and comments and to relist the case for 28.12.2010.				

94	Case No.:17/27/80-ALC2/2010	Party Name:RUBAMIN LTD. & ITS DIVN. RUBAMIN PHARMACEUTICAL	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00414/AM11/	RLA File :34/24/040/00031/AM11/	Lic.No/Date:3410028079 23.09.2010	Defer Date: 28.12.2010
Decision : The Committee decided that DC(MSME) may examine the case and submit their comments based on report of sub Committee in Nicomet's case. The case may be relisted on 28.12.2010.				

95	Case No.:48/31/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00526/AM11/	RLA File :03/95/040/00475/AM11/	Lic.No/Date:0310593665 23.09.2010	
Decision : As per written comments of DIPP vide their U.O. Note dated 16.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-				
- Net fabricated weight (without internals) of 340 MT to be specified with the quantity of export product. - Weights of 38.7 MT, 32.6 MT, 17.1 MT, 15.5 MT, 1.5 MT, 0.25MT, 0.35 MT & 0.75 MT to be specified with the quantities of import items at S.Nos. 1, 2, 3, 6, 7, 8, 9 & 10 respectively and the same to be allowed on net to net basis. - Word "Relevant" to be prefixed with the descriptions of import items at S.Nos. 4 & 5 and the same to be allowed as 1.03 Kgs/Kg content in the export product as claimed by the firm. - Import item at Sl. No. 8 to be supplied with the export product. - Quantities of import items at S.Nos. 11, 12 & 14 to be allowed as applied for. - Quantity of import item at S.Nos. 13 to be allowed as 9958 Kgs. - Weights of 40 Kgs., 30 Kgs., 30 Kgs. & 20 Kgs. to be specified with the quantities of import items at S.Nos. 15, 16, 17 & 18 respectively and the same to be allowed on net to net basis. - Import of components to be allowed with accountability clause				
The Regional Authority may take necessary action accordingly				

	Case No.:18/27/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
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96	HQ File :01/80/050/00415/AM11/	RLA File :04/24/040/00168/AM11/	Lic.No/Date:0410117473 24.09.2010	Defer Date:28.12.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.4.5.9 & 11 of the Standard Deficiency Format export product wise. 2. The details of the Accessories to be exported with quantity in number with details of imported items required for the manufacture of the same. 3. Use of each component proposed for import in the manufacture of export product. 4. Input Weight of each casting/ forging and corresponding finished weight separately and quantities of import to be given in both weight and numbers. 5. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel.			

97	Case No.:29/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00426/AM11/	RLA File :03/95/040/00354/AM11/	Lic.No/Date:0310593772 24.09.2010	Defer Date:28.12.2010
97	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.4,5, & 11 of the Standard Deficiency Format. 2. Specific item of export with complete specification. 3. Specification of item no 1 & 3 of import. 4. Net weight & raw material weight of item no 2 of import 5. Break up of CS & AS tubes in all the items of import.			

98	Case No.:30/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00427/AM11/	RLA File :03/95/040/00360/AM11/	Lic.No/Date:0310593860 24.09.2010	Defer Date: 28.12.2010
98	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Specific item of export with complete specification. 3. Break up items of import 6 both in weight & number.			

	Case No.:50/31/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00528/AM11/	RLA File :03/95/040/00476/AM11/	Lic.No/Date:0310593769 24.09.2010	

99	Decision : As per written comments of DIPP vide their U.O. Note dated 16.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net fabricated weight (without internals) of 195 MT to be specified with the quantity of export product. 2. Weights of 29.02 MT, 17 MT, 11.362 MT, 14.5 MT, 0.8 MT, 0.25 MT, 0.25 MT & 0.66 MT to be specified with the quantities of import items at S.Nos. 1, 2, 3, 6, 7, 8, 9 & 10 respectively and the same to be allowed on net to net basis. 3. Word "Relevant" to be prefixed with the descriptions of import items at S.Nos. 4 & 5 and the same to be allowed as 1.03 Kgs/Kg content in the export product as claimed by the firm. 4. Import item at Sl. No. 8 to be supplied with the export product. 5. Quantities of import items at S.Nos. 11, 12 & 14 to be allowed as applied for. 6. Quantity of import item at S.Nos. 13 to be allowed as 9958 Kgs. 7. Weights of 40 Kgs., 30 Kgs., 30 Kgs. & 20 Kgs. to be specified with the quantities of import items at S.Nos. 15, 16, 17 & 18 respectively and the same to be allowed on net to net basis. 8. Import of components to be allowed with accountability clause		
	The Regional Authority may take necessary action accordingly.		

100	Case No.: 31/27/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00428/AM11/	RLA File :04/24/040/00175/AM11/	Lic.No/Date:0410117536 27.09.2010	Defer Date:28.12.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of S.No.1, 6 & 9 of Standard Deficiency Format. 2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items at S.Nos. 50 to 53.			

101	Case No.: 32/27/80-ALC2/2010	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00429/AM11/	RLA File :05/24/040/00230/AM11/	Lic.No/Date:0510273715 27.09.2010	Defer Date:28.12.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format Export product wise. 2. Sample of each export product. 3. The strip lay out, pitch of blanking with calculation along with dimensions of the key blank.			

102	Case No.: 11/31/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00489/AM11/	RLA File :04/24/040/00173/AM11/	Lic.No/Date:0410117541 27.09.2010	Defer Date:28.12.2010

Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: -

1. Information in respect of Sl.No.11 of the Standard Deficiency Format.
2. Details of item no 5 of import with justification of quantity of import.

103	Case No.:12/31/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00490/AM11/	RLA File :04/24/040/00172/AM11/	Lic.No/Date:0410117538 27.09.2010	Defer Date: 28.12.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Net weight & raw material weight for item no 4 of import. 3. Details of item no 5 of import with justification of quantity of import.			

104	Case No.:36/27/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00433/AM11/	RLA File :31/24/040/00124/AM11/	Lic.No/Date:3110044780 28.09.2010	Defer Date:28.12.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.12.2010.			

105	Case No.:14/31/80-ALC2/2010	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00492/AM11/	RLA File :07/24/040/00247/AM11/	Lic.No/Date:0710074508 28.09.2010	Defer Date: 28.12.2010
	Decision : The Committee noted that the firm application has been sent to DIPP on 20.10.2010. The Committee directed to forward a copy of firm's application again to DIPP for examination and comments and to relist the case for 28.12.2010.			

106	Case No.:46/31/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00524/AM11/	RLA File :03/95/040/00512/AM11/	Lic.No/Date:0310594253 28.09.2010	Defer Date:28.12.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.			

	Case No.:37/27/80-ALC2/2010	Party Name:LIPI BOILERS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00434/AM11/	RLA File :31/24/040/00132/AM11/	Lic.No/Date:3110044797 29.09.2010	Defer Date:28.12.2010

107	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format of Export Product wise. 2. Specific item of export with complete specification & weight export product wise. 3. Break up of CS & AS tubes in all the items of import.
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108	Case No.: 33/31/80-ALC2/2010	Party Name:TCF NADI INDUSTRIAL FANS PRIVATE LTD.,	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00511/AM11/	RLA File :04/24/040/00179/AM11/	Lic.No/Date:0410117705 30.09.2010	:
	Decision : On the recommendation of the representative of the DIPP present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. Regional Authority may take necessary action accordingly.			

109	Case No.: 13/31/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00491/AM11/	RLA File :04/24/040/00182/AM11/	Lic.No/Date:0410117729 01.10.2010	Defer Date: 28.12.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Details of item no 5 of import with justification of quantity of import. 3. Net weight & raw material weight for item no 4 of import.			

110	Case No.:42/31/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00520/AM11/	RLA File :31/24/040/00129/AM11/	Lic.No/Date:3110044900 06.10.2010	Defer Date: 28.12.2010
	Decision : The Committee noted that the firm application has been sent to DIT on 20.10.2010 for examination and comments. The Committee directed to remind DIT to furnish their comments and to relist the case for 28.12.2010.			

111	Case No.:49/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00527/AM11/	RLA File :61/24/040/00055/AM11/	Lic.No/Date:6110000502 08.10.2010	Defer Date: 28.12.2010

Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: -

1. Information in respect of Sl.No.4,5,9 &11 of the Standard Deficiency Format of export product wise.
- 2.. Specific item of export product and their weight separately with details of Auxiliaries & its weight separately.
3. Input Weight of each casting/ forging and corresponding finished weight. (Item wise)
4. Use of each component proposed for import in the manufacture of export product.

112	Case No.:1/31/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00479/AM11/	RLA File :34/24/040/00172/AM11/	Lic.No/Date:3410028296 13.10.2010	Defer Date: 28.12.2010
Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DHI for examination and comments and to re-list the case for 28.12.2010.				

113	Case No.:2/31/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00480/AM11/	RLA File :34/24/040/00174/AM11/	Lic.No/Date:3410028297 13.10.2010	
Decision : The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization under GN-4.				
The Regional Authority may take necessary action accordingly.				

114	Case No.:3/31/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00481/AM11/	RLA File :34/24/040/00175/AM11/	Lic.No/Date:3410028298 13.10.2010	
Decision : The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization under GN-4.				
The Regional Authority may take necessary action accordingly.				

115	Case No.:5/31/80-ALC2/2010	Party Name:GLOBE HI-FABS	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00483/AM11/	RLA File :05/23/040/00183/AM11/	Lic.No/Date:0510274904 13.10.2010	Defer Date: 28.12.2010
Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: -				
1. Use & weight of each export product. 2. Assembly Diagram/drawing diagram of the export product showing placement and exact use of components in the export product. 3. Bifurcated quantity of components to be accounted for in the resultant product and the requirement of components as spares.				

116	Case No.:4/31/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)P.LTD	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00482/AM11/	RLA File :34/24/040/00167/AM11/	Lic.No/Date:3410028322 14.10.2010	Defer Date:28.12.2010
	Decision : The committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. Regional Authority may take necessary action accordingly.			

117	Case No.:8/31/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00486/AM11/	RLA File :07/24/040/00270/AM11/	Lic.No/Date:0710074820 14.10.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to inform the concerned Regional Authority for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

118	Case No.:6/31/80-ALC2/2010	Party Name:ALLIED INSTRUMENTS PVT LTD	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00484/AM11/	RLA File :03/94/040/00579/AM11/	Lic.No/Date:0310597142 15.10.2010	Defer Date:28.12.2010
	Decision : The committed noted that the firm's application has been handed over to the representative of the DC (MSME) present in the meeting for examination and comments and to re-list the case for 28.12.2010.			

119	Case No.:7/31/80-ALC2/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00485/AM11/	RLA File :05/24/040/00250/AM11/	Lic.No/Date:0510274962 15.10.2010	Defer Date:28.12.2010
	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to C&PC for examination and comments and to re-list the case for 28.12.2010.			

120	Case No.:9/31/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:31/80- ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00487/AM11/	RLA File :31/24/040/00137/AM11/	Lic.No/Date:3110045065 15.10.2010	Defer Date:28.12.2010
	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DIPP for examination and comments and to re-list the case for 28.12.2010.			

121	Case No.:18/31/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00496/AM11/	RLA File :03/95/040/00570/AM11/	Lic.No/Date:0310597405 18.10.2010	Defer Date:28.12.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: - 1. Information in respect of Sl.No.4,5,11 & 13 of the Standard Deficiency Format of export product.			

122	Case No.:21/31/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00499/AM11/	RLA File :34/24/040/00159/AM11/	Lic.No/Date:3410028343 18.10.2010	Defer Date:28.12.2010
	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to C&PC for examination and comments and to re-list the case for 28.12.2010.			

123	Case No.:22/31/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00500/AM11/	RLA File :34/24/040/00173/AM11/	Lic.No/Date:3410028345 18.10.2010	
	Decision : The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization under GN-4. The Regional Authority may take necessary action accordingly.			

124	Case No.:10/31/80-ALC2/2010	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00488/AM11/	RLA File :08/24/040/00205/AM11/	Lic.No/Date:0810093165 19.10.2010	Defer Date:28.12.2010
	Decision : The Committee noted that the firm application has been sent to DC(MSME) on 28.12.2010. The Committee also directed to forward a copy of firm's application to C&PC for examination and comments and to relist the case for 28.12.2010.			

125	Case No.:19/31/80-ALC2/2010	Party Name:TECHNIP KT INDIA LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00497/AM11/	RLA File :05/24/040/00261/AM11/	Lic.No/Date:0510275153 19.10.2010	Defer Date:28.12.2010
	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DHI/DIPP for examination and comments and to re-list the case for 28.12.2010.			

	Case No.:23/31/80-ALC2/2010	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
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126	HQ File :01/80/050/00501/AM11/	RLA File :61/24/040/00061/AM11/	Lic.No/Date:6110000523 20.10.2010	Defer Date:28.12.2010
	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DHI for examination and comments and to re-list the case for 28.12.2010.			
127	Case No.:24/31/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00502/AM11/	RLA File :05/24/040/00247/AM11/	Lic.No/Date:0510275303 20.10.2010	Defer Date: 28.12.2010
	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DHI for examination and comments and to re-list the case for 28.12.2010.			
128	Case No.:25/31/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00503/AM11/	RLA File :05/24/040/00249/AM11/	Lic.No/Date:0510275352 20.10.2010	Defer Date: 28.12.2010
	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DHI for examination and comments and to re-list the case for 28.12.2010.			
129	Case No.:26/31/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00504/AM11/	RLA File :05/24/040/00253/AM11/	Lic.No/Date:0510275353 20.10.2010	Defer Date: 28.12.2010
	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DHI for examination and comments and to re-list the case for 28.12.2010.			
130	Case No.:27/31/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00505/AM11/	RLA File :03/94/040/00642/AM11/	Lic.No/Date:0310598118 21.10.2010	Defer Date: 28.12.2010
	Decision : The representative of the DHI informed the Committee that they have received the firm's application and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 28.12.2010.			
131	Case No.:28/31/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00506/AM11/	RLA File :05/24/040/00267/AM11/	Lic.No/Date:0510275456 21.10.2010	Defer Date: 28.12.2010

Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DHI for examination and comments and to re-list the case for 28.12.2010.

132	Case No.: 29/31/80-ALC2/2010	Party Name:SIEMENS ROLLING STOCK PVT.LTD.	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00507/AM11/	RLA File :03/95/040/00592/AM11/	Lic.No/Date:0310598354 22.10.2010	Defer Date: 28.12.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to ask the firm to clarify if machining is involved in the manufacture of the product & give net weight & gross weight of item of import and to re-list the case on 28.12.2010.			

133	Case No.: 30/31/80-ALC2/2010	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00508/AM11/	RLA File :04/24/040/00195/AM11/	Lic.No/Date:0410118269 25.10.2010	Defer Date: 28.12.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 28.12.2010 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format. 2. Specific item of export with quantity of export in number & their specification. 3. Length of pipes/tubes proposed to be imported.			

134	Case No.: 45/31/80-ALC2/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00523/AM11/	RLA File :07/24/040/00289/AM11/	Lic.No/Date:0710075019 25.10.2010	Defer Date: 28.12.2010
	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to Ministry of Steel/DIPP for examination and comments and to re-list the case for 28.12.2010.			

135	Case No.: 52/31/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00530/AM11/	RLA File :03/95/040/00573/AM11/	Lic.No/Date:0310598942 27.10.2010	Defer Date: 28.12.2010
	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DIPP for examination and comments and to re-list the case for 28.12.2010.			

	Case No.: 53/31/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00531/AM11/	RLA File :05/24/040/00270/AM11/	Lic.No/Date:0510275804 27.10.2010	

136	Decision : As per written comments of DIPP vide their U.O. Note dated 16.11.10, the committee decided to ratify the norms on repeat basis as per Advance Authorization No. 0510259916 dated 05.03.2010 ratified in Norms Committee Meeting No. 6/80 dated 11.05.2010 in respect of the subject advance authorization as under:- 1. Net weight of export product to be specified as 606.1 Kgs. 2. Quantity of import item to be allowed as 2545.6 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap. The Regional Authority may take necessary action accordingly.		
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137	Case No.: 54/31/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00532/AM11/	RLA File :03/95/040/00607/AM11/	Lic.No/Date:0310599033 27.10.2010	Defer Date: 28.12.2010
Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DHI for examination and comments and to re-list the case for 28.12.2010.				

138	Case No.: 55/31/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00533/AM11/	RLA File :05/23/040/00204/AM11/	Lic.No/Date:0510275831 27.10.2010	Defer Date: 28.12.2010
Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DHI for examination and comments and to re-list the case for 28.12.2010.				

139	Case No.: 56/31/80-ALC2/2010	Party Name:SPIG COOLING TOWERS INDIA PVT LTD	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00534/AM11/	RLA File :03/95/040/00604/AM11/	Lic.No/Date:0310599828 02.11.2010	Defer Date: 28.12.2010
Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DIPP for examination and comments and to re-list the case for 28.12.2010.				

140	Case No.: 57/31/80-ALC2/2010	Party Name:KSB PUMPS LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Approved
	HQ File :01/80/050/00535/AM11/	RLA File :31/24/040/00154/AM11/	Lic.No/Date:3110045346 02.11.2010	
Decision : The representative of the DIPP present in the meeting and recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization under GN-4. The Regional Authority may take necessary action accordingly.				

	Case No.: 58/31/80-ALC2/2010	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
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141	HQ File :01/80/050/00536/AM11/	RLA File :05/24/040/00275/AM11/	Lic.No/Date:0510276249 02.11.2010	Defer Date: 28.12.2010
Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DIT for examination and comments and to re-list the case for 28.12.2010.				

142	Case No.: 59/31/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00537/AM11/	RLA File :03/95/040/00626/AM11/	Lic.No/Date:0310600063 03.11.2010	Defer Date: 28.12.2010
Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DIPP for examination and comments and to re-list the case for 28.12.2010.				

143	Case No.: 61/31/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00539/AM11/	RLA File :07/24/040/00305/AM11/	Lic.No/Date:0710075238 04.11.2010	Defer Date: 28.12.2010
Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DC(MSME) for examination and comments and to re-list the case for 28.12.2010.				

144	Case No.: 62/31/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00540/AM11/	RLA File :07/24/040/00304/AM11/	Lic.No/Date:0710075239 04.11.2010	Defer Date: 28.12.2010
Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DC(MSME) for examination and comments and to re-list the case for 28.12.2010.				

145	Case No.: 63/31/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:31/80-ALC2/2010 16.11.2010	Status: Deferred
	HQ File :01/80/050/00541/AM11/	RLA File :07/24/040/00306/AM11/	Lic.No/Date:0710075240 04.11.2010	Defer Date: 28.12.2010
Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy) to the firm to forward the firm's application at earliest to DC (MSME) for examination and comments and to re-list the case for 28.12.2010.				

S.No.21

Case No. A - 03	M/s. Johnson Matthey India Pvt. Ltd.	HQ F.No.01/80/162/00501/AM10/DES.I	Lic.No. & Date
Meeting No.31/1	Gurgaon	RA.F.No.05/24/039/00001/AM10	0510240582 dt.29.04.2009
Date: 16.11.2010		Ratification of norms.	

As per written comments of DHI vide their U.O. Note No.3(143)/10-TSW(B)/544 dated 03.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export item: Automobile Exhaust Catalyst at various sizes as under:-

1. Export quantity – 20,000 numbers, Size 118.4 mm diaX127 mm

Import

1.1 Item no 1- 20,000 numbers under GN-4.

1.2 Item no 2- Palladium Nitrate- 20.1 kg @ 1.005 gm/piece as applied for without any wastage

1.3 Item no 3- Rhodium Nitrate- 4.02 kg @0.201 gm/piece as applied for without any wastage

Part II

2. Export quantity – 20,000 numbers Size 97 mm diaX114.3 mm

Import

2.1 Item no 1- 20,000 numbers under GN-4.

2.2 Item no 2- Palladium Nitrate-18.1 kg @ 0.905 gm/piece as applied for without any wastage

2.3 Item no 3- Rhodium Nitrate- 3.62 kg @0.181 gm/piece as applied for without any wastage

Part III

3. Export quantity – 20,000 numbers Size 118.4 mm diaX127 mm

Import

3.1.Item no 1- 20,000 numbers under GN-4.

3.2.Item no 2- Palladium Nitrate -111.6 kg @ 5.58 gm/piece as applied for without any wastage

3.3 Item no 3- Rhodium Nitrate- 1.98 kg @0.099 gm/piece as applied for without any wastage

Part IV

4. Export quantity – 20,000 numbers Size 169.7 mm X80.8 mmX152.4 mm

Import

4.1 Item no 1- 20,000 numbers under GN-4.

4.2 Item no 2- Palladium Nitrate -11.5 kg @ 0.575 gm/piece as applied for without any wastage

4.3 Item no 3- Rhodium Nitrate- 1.28 kg @0.064 gm/piece as applied for without any wastage

Part V

5. Export quantity – 20,000 numbers Size 99.5 mm X68.9 mmX120 mm

Import

5.1 Item no 1- 20,000 numbers under GN-4.

5.2. Item no 2- Palladium Nitrate -4.374 kg @ 0.2187 gm/piece as applied for without any wastage

5.3 Item no 3- Rhodium Nitrate- 0.486 kg @0.0243 gm/piece as applied for without any wastage.

The license has to be issued as per the value addition prescribed in para 4.1.6 FTP.

The Regional Authority may take necessary action accordingly.

S.No.22

Case No. A - 09	M/s. Jhagadia Copper Ltd.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date
Meeting No.31/1		RA.F.No.34/24/039/00001/AM10	3410024795
Date: 16.11.2010		Ratification of norms.	dt.29.07.2009

The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.12.2010.

Case No. A - 13	M/s. Emerson Network Power (I) Pvt. Ltd., Thane	HQ F.No.01/80/162/00628/AM11/DES.I	Lic.No. & Date
Meeting No.31/1		RA.F.No.03/94/040/00276/AM08	0310433009
Date: 16.11.2010		Ratification of norms.	dt.18.06.2007

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010

1. Information in respect of Sl.No.3,6 & 9 of the Standard Deficiency Format.

Case No. A - 14	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/162/00522/AM11/DES.I	Lic.No. & Date
Meeting No.31/1		RA.F.No.03/95/039/00004/AM10	0310541346
Date: 16.11.2010		Ratification of norms.	dt.12.10.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.12.2010.

S.No.303

Case No. A/R - 141	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/01546/AM07/DES.I	Lic.No. & Date
Meeting No.31/11		RA F.No.04/24/040/00466/AM07	0410088535
Date: 16.11.2010		Ratification of norms	dt.23.03.2007

As per written comments of DHI vide their U.O. Note No.3(10)/08-TSW(B)/512 dated 11.10.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The export weight of 8 kg each to be incorporated in the license.

Import

1. There are 89 items of import out of which item no 7, 17, 84, 85 & 87 are raw materials. All other items are components. These are allowed under GN-4.
2. Item no 7 (Governor weight)- Import of 2010 kg to be allowed.
3. Item no 17 (cam ring)- Import of 6870 kg to be allowed .
4. Item no 84 (cam roller)- Two pieces are used in one pump. Import of 84 kg to be allowed
5. Item no 85 (Cam Roller Shoe)- Import of 464 kg to be allowed.
6. Item no 82- Import of 160 kg to be allowed.

The Regional Authority may take necessary action accordingly.

S.No.304

Case No. A/R - 142	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/00559/AM08/DES.I	Lic.No. & Date
Meeting No.31/11		RA F.No.04/24/040/00243/AM08	0410091897
Date: 16.11.2010		Ratification of norms	dt.05.11.2007

As per written comments of DHI vide their U.O. Note No.3(10)/08-TSW(B)/510 dated 11.10.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The export weight of 900 gms each to be incorporated in the license.

Import

1. There are 14 items of import out of which item no 2 to 4 & 9 to 12 are components, to be allowed under GN-4.
2. Item no 1- The item to be deleted as calculation is not available.
3. Item no 13- This is the filter paper of 3 micron thick. The firm has stated in the weight balance sheet that the weight of paper per filter is 82 gms. Hence the total net weight comes to 4100kg. The firm has asked for 1550 kg. Import item as applied for to be allowed.
4. Item no 14- This is the filter paper of 2 micron thick. This item does not appear in the weight balance sheet of the product and the same to be deleted.
5. Item no 5 to 8- These are consumables. Import within 2% of fob value of export allowed

The Regional Authority may take necessary action accordingly.

S.No.305

Case No. A/R-172	M/s. Delphi-TVS	HQ F.No.01/80/50/00618/AM09/DES.I	Lic.No. & Date
Meeting No.31/11	Diesel Systems Ltd.,	RA F.No.04/24/040/00409/AM08	0410096031
Date: 16.11.2010	Chennai	Ratification of norms	dt.26.05.2008

As per written comments of DHI vide their U.O. Note No.3(10)/08-TSW(B)/557 dated 16/ 18-11-10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The export weight of 900 gms each to be incorporated in the license.

Import

1. There are 15 items of import out of which item no 3 to 9 and 14 & 15 are components and to be allowed under GN-4.
2. Item no 1- The firm has stated in the weight balance sheet that the weight of paper per filter is 68 gms. Hence the total net weight comes to 3400 kg. The firm has asked for 2800 kg which is allowed.
3. Item no 2- The item to be deleted as calculation is not available.
4. Item no 10 to 14- These are consumables. Import within 2% of Fob value of export allowed

The Regional Authority may take necessary action accordingly.

S.No.306

Case No. A/R – 146	M/s. Delphi-TVS	HQ F.No.01/80/50/00624/AM09/DES.I	Lic.No. & Date
Meeting No.31/1	Diesel Systems Ltd.,	RA.F.No.04/24/040/00410/AM08	0410096032
Date: 16.11.2010	Chennai	Ratification of norms.	dt.26.05.2008

As per written comments of DHI vide their U.O. Note No.3(10)/08-TSW(B)/558 dated 16/18-11-10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The export weight of 900 gms. each to be incorporated in the license.

Import

1. There are 14 items of import out of which item no 3 to 8 and 13 & 14 are components, .to be allowed under GN-4.
2. Item no 1- The firm has stated in the weight balance sheet that the weight of paper per filter is 68 gms. Hence the total net weight comes to 1020 kg. The firm has asked for 840 kg. The Committee agrees to firm's request.
3. Item no 2- The item to be deleted as calculation is not available.
4. Item no 9 to 12- These are consumables. Import within 2% of fob value of export allowed.

The Regional Authority may take necessary action accordingly.

S.No.307

Case No. A/R – 147	M/s. Delphi-TVS	HQ F.No.01/80/50/00560/AM08/DES.I	Lic.No. & Date
Meeting No.31/1	Diesel Systems Ltd.,	RA.F.No.04/24/040/00244/AM08	0410091900
Date: 16.11.2010	Chennai	Ratification of norms.	dt.05.11.2007

As per written comments of DHI vide their U.O. Note No.3(10)/08-TSW(B)/511 dated 11.10.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The export weight of 100 gms each to be incorporated in the license.

Import

1. There are 14 items of import out of which item no 2 to 4 & 9 to 13 are components, are allowed under GN-4.

2. Item no 1- The item to be deleted as calculation is not available.
3. Item no 14- This is the filter paper of 3 micron thick. The firm has stated in the weight balance sheet that the weight of paper per filter is 82 gms. Hence the total net weight comes to 4100kg. The firm has asked for 1550 kg import item which is allowed.
4. Item no 5 to 8- These are consumables, Import within 2% of Fob value of export allowed.

The Regional Authority may take necessary action accordingly.

S. No.308

Case No. A/R-40	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/00539/AM09/DES.I	Lic.No. & Date 6110000254 dt.05.12.2008
Meeting No.31/11		RA F.No.61/24/040/00036/AM09	
Date: 16.11.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.12.10.

S.No.309

Case No. A/R-47	M/s. Thermax Ltd.,	HQ F.No.01/80/050/00682/AM08/DES-I	Lic.No. & Date 3110033083 dt.11.03.2008
Meeting No.31/11		RA F.No.05/24/040/00393/AM08	
Date: 16.11.2010		Ratification of norms	

The firm's reply handed over to DHI for examination and comments. The case may be re-listed on 28.12.2010.

S.No.310

Case No. A/R - 150	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/50/01469/AM08/DES.I	Lic.No. & Date 1110016562 dt.17.12.2007
Meeting No.31/11		RA.F.No.11/24/040/00042/AM08	
Date: 16.11.2010		Ratification of norms.	

The Committee observed that the firm has submitted comprehensive reply giving answer to points raised vide D.H.I's letter dated 15.07.2008 and 30.4.2010 but firm replied vide their letter 02.07.2010 is neither comprehensive nor to the point. The Committee, therefore, decided to remind the **firm for the last and final time to submit complete reply** to the deficiency raised vide DH.I's letter dated 15.07.2008 failing which their case will be rejected without any further notice. The case may be relisted on 28.12.2010.

S.No.311

Case No. A/R. - 56	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/01056/AM08/DES.I	Lic.No. & Date 6110000134 dt.11.02.2008
Meeting No.31/11		RA.F.No.61/24/040/00045/AM08	
Date: 16.11.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 28.12.2010.

S.No.312

Case No. A/R. - 60	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/00334/AM09/DES.I	Lic.No. & Date 0410094252 dt.05.03.2008
Meeting No.31/11		RA.F.No.04/24/040/00330/AM08	
Date: 16.11.2010		Ratification of norms	

As per written comments of DHI vide their U.O. Note No.3(10)/08-TSW(B)/513 dated 11.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The export weight is 8 kg each to be incorporated in the license.

Import

1. There are 109 items of import out of which item no 7, 17, 79, 80 & 82 are raw materials. All other items are components and are allowed under GN-4.

2. Item no 7 (Governor weight)- Import of 1005 kg are allowed
3. Item no 17 (cam ring)- Import of 3435 kg are allowed.
4. Item no 79 (cam roller)- Two pieces are used in one pump. Import of 42 kg are allowed
5. Item no 80 (Cam Roller Shoe)- Import of 232 kg are allowed
6. Item no 82- Import of 80 kg are allowed

The Regional Authority may take necessary action accordingly.

S.No.313

Case No. A/R. - 61	M/s. Brakes India Ltd., Chennai	HQ F.No.01/80/50/01248/AM09/DES.I	Lic.No. & Date
Meeting No.31/11		RA F.No.04/24/040/00176/AM08	0410099633
Date: 16.11.2010		Ratification of norms	dt.31.10.2008

The Committee noted that firm has surrendered the license to Jt. DGFT, Chennai as per firm's letter dated 20.10.2010. The Committee, therefore, decided to **close** the case on the part of NC.

The Regional Authority may take necessary action accordingly.

S.No.314

Case No. A/R-75	M/s. Bharat Heavy Electricals Ltd., Hyderabad	F.No. 01/80/50/ 00496/AM10/DES.I	Lic.No. & Date
Meeting No.31/11		RA F.No.09/24/040/00184/AM10	0910039076
Date: 16.11.2010		Ratification of norms	dt.27.08.2009

The Committee noted that the firm has surrendered the license to Jt. DGFT, Chennai. The Committee decided to close the case on the part of NC.

The Regional Authority may take note of the NC decision for information.

S.No.315

Case No. A/R-109	M/s. Denso Haryana Pvt. LTd., Gurgaon	F.No. 01/80/50/ 00394/AM10/DES.I	Lic.No. & Date
Meeting No.31/11		RA F.No.05/23/040/00025/AM10	0510249539
Date: 16.11.2010		Re-store an important raw material in the export product	dt.18.09.2009

The representative of the firm Shri Nitin Gupta & others; appeared before the Committee for personal hearing. They explained the case to the Committee. The firm's representatives were explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish written reply based on the discussion held during the personal hearing and furnish proper reply. He promised to furnish the reply and information as per advice. The case may be re-listed on 28.12.2010.

S.No.316

Case No. A/R-111	M/s. Bharat Heavy Electricals Ltd., Chennai	F.No. 01/80/50/ 00603/AM10/DES.I	Lic.No. & Date
Meeting No.31/11		RA F.No.04/24/040/00221/AM10	0410109974
Date: 16.11.2010		Ratification of norms	dt.04.12.2009

As per written comments of DHI vide their U.O. Note No.3(10)/08-TSW(B)/543 dated 03.11.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

EXPORT

The description of the export product to be modified to "piping system for 2X500 MW for Simhadri power project"& total export weight is 3153 MT & the same may be incorporated in the licence.

-IMPORT

1. Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 400 MT with 2% wastage as applied by the firm. "Welded" to be deleted from the description of import item.
2. Item no 2- (Alloy Steel) The quantity of seamless tube/ pipe to be allowed is 1140 MT with 2% wastage as applied by the firm. "Welded" to be deleted from the description of import item.
3. Item no 3- (Stainless Steel) The quantity of seamless tube/ pipe to be allowed is 4 MT with 2% wastage as applied by the firm. "Welded" to be deleted from the description of import item.
4. Item no 4- The total weight is 98 MT & the same to be incorporated in the licence. The item to be allowed under GN-4 as applied for.
5. Item no-5- Welding electrodes- Quantity applied is only 12 MT which is with in the norms normally allowed. Import as applied for are allowed,.
6. Item no-6 to 13- These are components are allowed under GN-4.
7. Item no 14- These are spares are allowed under spares policy.

The Regional Authority may take necessary action accordingly.

S.No.317

Case No. A/R-112	M/s. VA Tech Wabag Limited, Chennai	F.No. 01/80/50/01035/AM09/DES.I	Lic.No. & Date
Meeting No.31/11		RA F.No.04/24/040/00145/AM09	0410098434
Date: 16.11.2010		Ratification of norms	dt.09.09.2008

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: -

1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.
2. As per material balancing details submitted by the firm, total weight of export products (2 Evaporators & 4 Condensers) works out to 218.68 MT as against 150 MT indicated in the Advance Authorisation and the same may be clarified.
3. A copy of export License as the export product may be covered at Sl. No. 3D001 of the list of SCOMET items.

S.No.318

Case No. A/R-113	M/s. VA Tech Wabag Limited, Chennai	F.No. 01/80/50/01292/AM09/DES.I	Lic.No. & Date
Meeting No.31/11		RA F.No.04/24/040/00202/AM09	0410100039
Date: 16.11.2010		Ratification of norms	dt.17.11.2008

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: -

1. Information in respect of Sl.No.11 of the Standard Deficiency Format.
2. A copy of export License as the export product may be covered at Sl. No. 3D001 of the list of SCOMET items.

S.No.319

Case No. A/R-114	M/s. VA Tech Wabag Limited, Chennai	F.No. 01/80/50/00067/AM10/DES.I	Lic.No. & Date
Meeting No.31/11		RA F.No.04/24/040/00020/AM09	0410104336
Date: 16.11.2010		Ratification of norms	dt.30.04.2009

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.12.2010: -

1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format.

2. Total weight of export product is 25.5 MT, whereas weights of import items at Sl. No. 25, 26, 27, 28, 29 & 30 is 8487 MT, 4377 MT, 579 MT, 42 MT, 3837 MT & 270 MT respectively and the same may be clarified.

S.No.320

Case No. A/R-115	M/s. Macmet India Ltd.,	F.No. 01/80/50/00478/AM09/DES.I	Lic.No. & Date
Meeting No.31/11		RA F.No.02/24/040/00030/AM09	0210113456
Date: 16.11.2010		Ratification of norms	dt.11.06.2008

As per written comments of DHI vide their U.O. Note No.3(62)/09-TSW(B)/508 dated 11.10.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

The firm has requested for restoration of the same. These items are, item no 2, I-sieve of item no 5 & 11, item no 15. The firm has replied. But there seems confusion about the list of items in the annexure I of their earlier reply of 04-02-10 & the list in the application. The Committee recommends import of all items except item no 11(Rubber balls) under GN-4 as these are components used in the export product. Item no 11 is consumables. The firm has not given the quantity required for first fill with documentary evidence & hence to be deleted.

The Regional Authority may take necessary action accordingly.

S.No.321

Case No. A/R-116	M/s. M. M. Aqua Ltd.,	F.No. 01/80/50/00467/AM10/DES.I	Lic.No. & Date
Meeting No.31/11		RA F.No.05/24/040/00082/AM10	0510251802
Date: 16.11.2010		Ratification of norms	dt.30.10.2009

The Committee observed that the comments called for from C&PC/(DCMSME) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.12.2011.

S.No.322

Case No. A/R-117	M/s. Thermax Ltd.,	HQ F.No.01/80/050/01034/AM09/DES-I	Lic.No. & Date
Meeting No.31/11		RA F.No.31/24/040/000143/AM09	3110035317
Date: 16.11.2010		Ratification of norms	dt.09.09.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.12.2010.

S.No.323

Case No. A/R-113	M/s. Sona Okegawa Precision Forgings Ltd.,	F.No.01/81/50/00884/AM06/DES.I	Lic.No. & Date
Meeting No.31/11		RA F.No.05/24/040/00842/AM06	0510175316
Date: 16.11.2010		Revision of norms	dt.27.01.2006

The representative of DHI present in the meeting, it was noted the technical person of the firm was not attended personal hearing. It was decided by the Committee to advise the firm to appear before the NC to explain their case through technical person along with full facts. The case may be relisted on 28.12.2010.

S.No.324

Case No. A/R-45	M/s. Sona Okegawa Precision Forgings Ltd., Gurgaon	HQ F.No.01/81/050/00914/AM07/DES.II/ DES-I	Lic.No. & Date
Meeting No.31/11		RA F.No.05/24/040/00762/AM07	0510199272
Date: 16.11.2010		Ratification of norms	dt.09.02.2007

It was decided by the Committee to advise the firm to again appear before the NC to explain their case through where technical person should be present along with full facts. The case may be relisted on 28.12.2010.

S.No.52

Case No. C-21	M/s. Hindustan Impex, Jamnagar	F.No.01/80/162/00686/AM10/DES.I
Meeting No.31/11		Fixation of wastage Norms
Date: 16.11.2010		

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.12.2010

Sl.No.53

Case No. C- 09	M/s. Addison & Co. Ltd., Chennai	F.No. 01/81/80/162/00372/AM10/DES.I
Meeting No.31/11		Modification of SION for the export product "Cutting Tools-Multiple Point of High Speed Steel(Cobalt Grade)/Tool Steel"
Date: 16.11.2010		

The Committee noted that the EEPC reply has been received. The Committee, therefore, decided to defer the consideration and to relist the case for 28.12.2010.

Case No. C- 17	M/s. Lucas TVS Ltd., Chennai received through DC(MEPZ-SEZ), Chennai	F.No. 01/81/80/162/00379/AM10/DES.I
Meeting No.31/11		Fixation of regular wastage norms for manufacturing of different types of "Starter, Alterator, Wiper Motor and Compressor".
Date: 16.11.2010		

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 28.12.2010
